

PUNJAB VIDHAN SABHA

BILL NO. 37-PLA-2021

**THE PUNJAB (INSTITUTIONS AND OTHER BUILDINGS) TAX (REPEAL)
BILL, 2021**

A

BILL

to repeal the Punjab (Institutions and Other Buildings) Tax Act, 2011.

BE it enacted by the Legislature of the State of Punjab in the Seventy-second Year of the Republic of India as follow:-

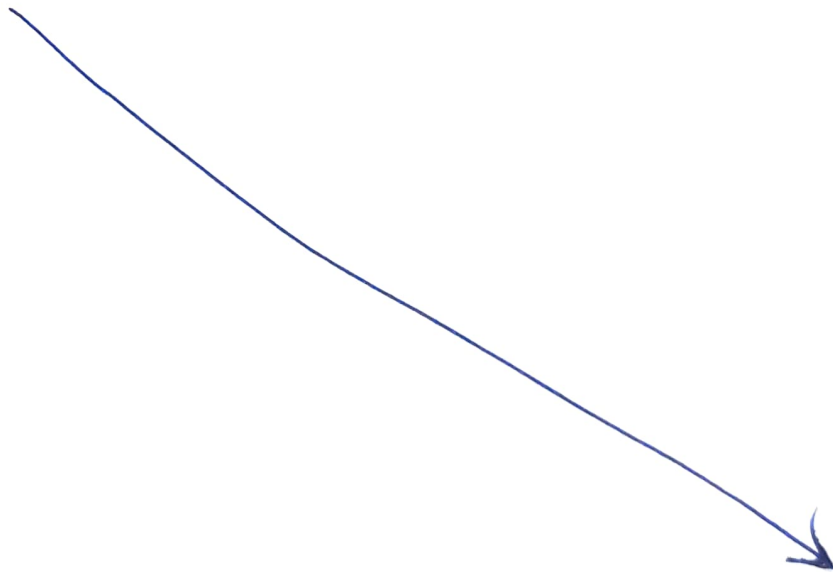
Short title and commencement.

1. (1) This Act may be called The Punjab (Institutions and other Buildings) Tax (Repeal) Act, 2021.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

Repealing of Punjab Act No. 9 of 2011

2. The Punjab (Institutions and Other Buildings) Tax Act, 2011 (Punjab Act No. 9 of 2011), is hereby repealed.



STATEMENT OF OBJECTS AND REASONS

The Punjab (Institutions and Other Buildings) Tax Act, 2011 was introduced for levy of tax on the Institutions and other Buildings, which fall outside the Municipal limits. The responsibility to collect the tax was given to Department of Excise and Taxation. With a view to lessen burden on industry and facilitate growth of institutions outside Municipal Limit, The Punjab (Institutions and Other Buildings) Tax Act, 2011 proposed to be repealed. Hence, The Punjab (Institutions and other Buildings) Tax (Repeal) Bill, 2021

Sukhbinder Singh Sarkaria
Housing and Urban Development
Minister, Punjab

FINANCIAL MEMORANDUM

With the introduction of The Punjab (Institutions and Other Buildings) Tax (Repeal) Bill, 2021, the taxes levied under the Punjab (Institutions and Other Buildings) Tax Act, 2011, on Institutions and other Buildings which fall outside the MC limit, shall waived off. The pending amount under this Act shall also be waived off.

The Governor has, in pursuance of clause (1) and (3) of Article 207 of the Constitution of India, recommended to the Punjab Legislative Assembly, the introduction and consideration of the Bill.

CHANDIGARH:
THE 11TH NOVEMBER, 2021

SURINDER PAL
SECRETARY.

N.B. – The above Bill was published in the Punjab Government Gazette (Extraordinary), dated the 11th November, 2021 under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).


Under Secretary
Punjab Vidhan Sabha
Chandigarh